

ITEM NO.1
(Part-Heard)

COURT NO.4

SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21183/2005

(From the judgement and order dated 30/08/2005 in LPA No. 596/2003 of the HIGH COURT OF DELHI AT N. DELHI)

AGGARWAL & MODI ENTERPRISES PVT.LTD.&ANR

Petitioner(s)

VERSUS

NEW DELHI MUNICIPAL COUNCIL

Respondent(s)

(With prayer for interim relief)

Date: 26/07/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s) Mr. Ashok Desai, Sr.Adv.

Mr. Vishnu Mehra, Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Mr. E.C. Agrawala, Adv.

Mr. Gaurav Goel, Adv.

Mr. Amit Kumar Sharma, Adv.

For Respondent(s) Mr. Arun Jaitley, Sr.Adv.

Mr. Surya Kant, Adv.

Dr. Rashmi Khanna, Adv.

Ms. Jhanvi Wohra, Adv.

Mr. Neeraj Kumar Sharma, Adv.

Ms. Shafali Jain, Adv.

Ms. Anjana Gosain, Adv.

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

Judgment reserved.

(N. Annapurna)
Court Master

(Usha Sharma)
Court Master